

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)

IA No. 429 of 2012 in
DFR No. 2265 of 2012

Dated : 8th January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Tamil Nadu Generation & Distribution Corporation ...Appellant(s)
Versus
Tamil Nadu Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

Counsel for the Respondent (s) : Mr. R. Selvakumar for R-1

ORDER

This is an application to condone the delay of 18 days in filing the Appeal as against the impugned order dated 28/9/2012.

We have heard the Learned Counsel for the Appellant as well as the Respondent. Since, there is sufficient cause to condone the delay, we deem it fit to condone the delay. Accordingly, the delay is condoned.

We have heard the Learned Counsel for the Appellant for Admission.

Admit. Issue notice to all the Respondents. Dasti service is permitted.
Registry is also directed to serve notice and number the Appeal.

It is noticed even though the notice has been served on Respondent no.2, nobody has entered appearance. Affidavit of Service has been filed by the Learned Counsel for the Appellant. The Respondents are directed to file their respective replies on or before 31.1.2013 after serving copy on the other side.

Thereupon, the Learned Counsel for the Appellant is at liberty to file rejoinder, if any.

Post the matter for final hearing of the Appeal on **12.2.2013 at Chennai Circuit Bench.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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